

Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Srinagar, the September, 2018

SRO 389 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in superession of all the Notifications(s) issued in this behalf, Government hereby appoint the following officers to be the competent authority for issuance of Permanent Resident Certificate within the jurisdiction shown against each:-

Name & designation of the Officer	Jurisdiction
Mr. Satish Kumar (KAS) Sub-Divisional Magistrate Jammu North	Tehsil Bhalwal and Jammu North
Mr.Tariq Hussain (KAS) Sub-Divisional Magistrate Marh.	Tehsil Marh.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

Dated: - -09- 2018

No: - Rev/LB/09/2017

Copy to the:-

1. Fianancial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Adminsitration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs
(With 7 copies).
5. Deputy Commissioner, Jammu.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. OSD to Advisor (G) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/Srinager for publication in the Govt. Gazette
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.

(Afaq Ahmad) KAS
Deputy Secretary to Government
Revenue Department